crusher illegally on a plot of railway land at the Jorbat Railway Station causing hazards to the health of residents in the neighbourhood; and

Written Answers

(b) if so, what action is being taken by the Railways to remove the crusher from there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) Yes, a stone crusher was installed unauthorisedly by M/s. Poddar Bros & Company in 1973 in a plot of Railway land at Jorhat Railway Station licensed to them in 1968-69 for the purrose of stacking stone products.

(b) The licence of the party has been cancelled and action has been initiated against the party for eviction from the Railway land.

## Profits on consumer items

250. SHRI SALIL KUMAR GAN-GUII: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have conducted any survey to find out the percentage of profits made by multinational companies, which are selling consumer items like tooth paste. tooth brush. telcum powder and chocolate;
  - (b) if so, the details thereof; and
- (c) what steps Government propose take to compel these companies to reduce the prices of these consumer goods?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRA-TA BARUA): (a) and (b) The Department of Company Affairs has not conducted any survey as such to find out the profitability of multinational companies which are selling consumer items like tooth paste. tooth brush, telcum powder and chocolate. Fulford and M/s. Indian Schering However, the profitability ratios of the been given import licences for this drug

branches and Indian subsidiaries of foreeign companies operating in India engaged in consumer goods industries such as (i) Bakery and confectionery (ii) footwear (iii) pharmaceuticals and drugs (iv) cosmetics and toilet preparations (v) milk products (vi) aerated water and (vii) cigarettes have been studied for the last two years, viz., 1973-74 and 1972-73. ratios of their profits before tax to total assets and turnover are given separately for the branches and the subsidiaries the statement. [See Appendix XCV Annexure No. 18.]

(c) In so far as the high prices charged by these companies are due to monopolistic trade practices, they may be lated under Section 31(1) of MRTP Act and if the high prices charged are as a result of restrictive trade practices, may be regulated under Section 10(a) of the MRTP Act. Enquiries have been instituted under Section 31(1) of the MRT? Act in case of three multinational companies for indulging in monoplistic trade practices. Enquiries have also been stituted in case of two other multinationals under Section 10(a) for indulging in restrictive trade practices.

As regards drugs and pharmaceuticals their prices are regulated under (Prices Control) Order 1970. The recommendation of Hathi Committee on rationalisation of prices of drugs are under the consideration of the Government,

## Manufacture of Gentamycin Sulphate

251. SHRI SYFD AHMAD HASHMI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that M/s. Fulford are manufacturing Gentamycin phate without licence; 1111 1 1 1 1
- (b) whether it is also a fact that M/s.

while Indian companies are denied import licences for the same; and

(c) if so, what are the reasons therefor?

THE MINISTER OF CHEMICALS AND FERT!LIZERS (SHRI PRAKASHCHAND B. SETHI): (a) to (c) The manufacturing firms operating in non-organised sector are not required to take industrial licences under the I.D.R Act. M/s. C E. Fulford and M/s. Indian Schering Ltd., have been operating in non-organised sector and selling formulations based on imported Gentamycin Sulphate. Letter of Intent formulations based on Gentamycin Sulphate has been issued to M/s. Chemicals Industrial and Pharmaceutical Labo-The question of import ratories Ltd. licence in this case would arise after they have been issued industrial licence. H.A.L. and Euphoric Pharmaceuticals have been given industrial licences for production of formulations based on Gentamycin phate. H.A.L. has been allowed import of Gentamycin Sulphate during the current financial year Euphoric Pharmaceuticals does not appear to have applied for im-The application of M/s. port licences. Themis Chemicals Ltd. for production of formulations based on Gentamycin Sulphate is still under consideration.

## जीवन-रक्तक वदाग्रीं का उपलब्ध होना 252. श्री ग्रोडम् प्रकाश त्यागी : श्री जगदीश प्रसाद मास्र :

क्या रसायन ग्रोर उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या मरकार को ज्ञात है कि कैंसर और भ्रम्य घातक रोगों के लिये वितिषय श्रायातित जीवन रक्षक दवाएं देश में उपलब्ध नही है, श्रीर
- (ख) यदि हां, तो भरकार इन दवाओं की पर्याप्त सप्लाई स्निण्चित करने के लिये क्या कदम उठाने का विचार रखनी हैं ?

†[Availability of life-saving drugs 252. SHRI OM PRAKASH TYAGI : SHRI JAGDISH PRASAD MATHUR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government are aware that certain imported life-saving drugs for Cancer and other fatal diseases are not available in the country; and
- (b) if so, what steps Government propose to take to ensure adequate supply of these drugs?]

रसायन श्रीर उर्बरक मंत्री (श्री श्रकाशचन्द बी॰ सेठी): (क) ग्रीर (ख) मरक,र को कैन्मर तथा श्रन्य भयानक वीमारियां के लिये समय समय पर श्रायातिन जीवन-रक्षक श्रीषधियों की कुछ किस्में पर्याप्त मात्रा में उपलब्ध नहीं है, तथापि ऐसी इन श्रीषधियों की इननी श्रिधक कमी नहीं है।

इत दवाइयों के आयात के बारे में सरकार का दृष्टिकोंगा उदार है तथा इम सम्बन्ध में नीति को वर्ष 1975-76 के लिये इम्पोर्ट ट्रेड कन्ट्रोल पालिमी के परिशिष्ट 19 में बताया गया है। स्थापित आयात को इन ग्रीषधों की तैयार ग्रीषधिमों का स्वतन्त्व रूप में आयात करने की ग्रामृति दीगई है।

प्रत्येक व्यक्ति तथा अस्पतालो द्वारा जीवन-रक्षक ग्रीषधो की ग्रापनी ग्रावण्यकताओं के लिये भ्रायान करने के लिये भ्रायात व्यापार नियंजगा विनियमनों के भ्रन्तर्गत किसी ग्रायात लाइसेंस की ग्रावण्यकता के विना प्रत्येक व्यक्ति तथा भ्रस्पतालों को क्रमण: 200 कर तथा 1000 रुपये के मूल्य तक ग्रायात करने की ग्रनुमति देने के लिये ग्रायात नीति को उदार बनाया एया है।

श्रायात एवं निर्यात के मुख्य नियंत्रक ने जीवन-रक्षक श्रीपधियों के श्रायात के लिये तदर्थ लाड सेंम देने के सम्बन्ध में श्रीपध नियंत्रक (भारत) की वर्ष 1975-76 के लिये 20 लाख रुपये की राणि भी दे दी है। कैन्सर श्रवरोधी सूत्रयोगों के देशीय उत्पादन की प्रोत्माहन भी दिया हा रहा है।

मैसमं बीरो वैलकम तदनुरूपी प्रगुंज श्रीषघो के श्रायात द्वारा देश में निम्नलिखित कैंसर श्रवरोधी मूत्रयोगों का उत्पादन कर रहा है:—

ब्यूमल्फान (माइलेरान)

t[ ] English translation.